ITEM NO.32

COURT NO.2

SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s) (Civil) No.500/2015

PACL EMPLOYEES AND CUSTOMERS PROTECTION FORUM

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. Respondent(s)
(With appln. (s) for directions and impleadment and office report)

Date: 05/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. P.B. Suresh, Adv.

Mr. Vipin Nair, Adv.

Mr. Tishampati Sen, Adv.

For M/s. Temple Law Firm, Advs.

For Respondent(s) Ms. Surekha Raman, Adv.

Mr. Anuj Sarma, Adv.

Ms. Niharika, Adv.

Mr. Aman Shukla, Adv.

For M/s. K. J. John & Co., Advs.

Mr. Sameer Rohatgi, Adv.

For Mr. E.C. Agarwala, Adv.

Mr. Sudarshan Singh Rawat, Adv.

UPON hearing the counsel the Court made the following ORDER

I.A.2 - for impleadment

Application for impleadment is allowed.

I.A.3 - for directions

The learned counsel appearing for respondent No.3-PACL has submitted that the properties which belong respondent No.3 and which are not in India would also be covered by the order passed by this Court dated 2nd February, 2016.



In pursuance of the above statement, the Committee shall also have right to do the needful as per the order dated 2nd February, 2016 in respect of all properties wherein respondent No.3 has a right, even if such properties are situated outside India.

In view of the above, I.A stands disposed of.

WP(C)No.500/2015

List the matter on the notified date.

(Anita Malhotra) Court Master (Sneh Bala Mehra) Assistant Registrar